

12.12 hrs.

**STATEMENT RE: DESTRUCTION
OF 1,500 QUINTALS OF WHEAT IN
THE GODOWNS OF MODI FLOUR
MILLS**

MR. SPEAKER: Shri Annasaheb P. Shinde, you may lay the statement on the Table of the House.

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI ANNASAHAB P. SHINDE):
Sir, I lay a statement regarding the
destruction of 1,500 quintals of wheat
in the godowns of Modi Flour Mills
on the Table of the House.

Statement

On the 10th February, 1973, some quantity of wheat was seized in a raid organised by the Delhi Administration from the godowns of the Modi Roller Flour Mills New Delhi. A case was registered with the Police who were also entrusted with the custody of the wheat stocks. The matter was also reported to the Collector, Delhi, for initiating proceedings against the Mill under Section 6A of the Essential Commodities Act, 1955. Under the orders of the Collector, a part of the wheat stocks was disposed of in small quantities. On the 7th August, 1973, the General Manager, Super Bazar, approached the Collector to release the remaining quantity of wheat for sale through the Super Bazar. On the 30th August, 1973, the Collector released 2,906 bags of wheat to the Super Bazar and directed them to take delivery. In the meanwhile, the Super Bazar had applied to the Delhi Administration for a general exemption in respect of stocking, sale etc. of wheat in relaxation of the provisions of the Delhi Wheat Control Order, 1973. This exemption was issued on the 22nd September, 1973. The Super Bazar sought the permission of the Delhi Administration on the 30th October, 1973 to get the wheat milled in order to sell 'atta' to the general public. The necessary permission was granted by the Delhi

Admn. on the 9th November, 1973 subject to the condition that the 'atta' would be sold exclusively to the permit-holders. The authorities of the Super Bazar were, however, keen to earmark some quantity of atta for sale to the general public. Pending final decision regarding the mode of distribution, the Super Bazar is getting the wheat converted into 'atta'. The stocks of wheat have been got examined by the Delhi Admn. Although the stocks were found to be damaged to some extent, these were reported to be fit for human consumption as per analysis of the samples.

13.13 hrs.

MATTER UNDER RULE 377

STUDENTS' AGITATION IN MANIPUR

SHRI N. TOMBI SINGH (Inner Manipur): I rise to raise an urgent matter of public importance. Manipur is under President's rule; for the last several days it has been under the grip of students agitation. The agitation is against the failure of the State Government to provide funds to meet the requirements of the lower income group of student scholarship... (Interruptions). The first agitation conclude when some agreement between the State Government and the students was reached. I do not know what has happened to that agreement. Perhaps the State Government could not comply with their own part of the agreement. This is a State which has no industry and it is economically very backward. The low income group people have to depend on same scholarships for the education of their children. There are three categories—the Scheduled Tribes, the Scheduled Castes, for whom there are Statutory arrangements for Scholarships, and the students belonging to the lower income group. These students of the last category for the last several years used to get regularly scholarships under the patronage of the social welfare